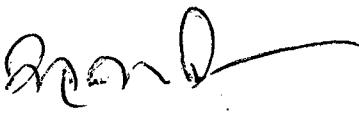


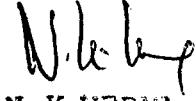
**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

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Girraj Gurjar.....Versus.....Union of India and others.....

Date of Order	Orders
24.1.1996 <i>Copy issued to app &amp; self regd/ks 2/1/96 ctt 6483 to 6485 30/1/96</i>	<p>Mr. R.N.Mathur, counsel for the applicant  Heard Shri R.N.Mathur. The case of the applicant is of termination without justification as the post against which he was working is still lying vacant. The applicant should first exhaust the departmental remedy by making a representation in this regard to the respondent before coming to this Tribunal for seeking the relief. It is therefore disposed of with the direction that the applicant, shall file representation with the respondents which, if filed, shall be disposed of through a speaking order within three months.</p>

  
(RATTAN PRAKASH)  
MEMBER (J)

  
( N.K.VERMA )  
MEMBER (A)